

tion has been drawn to a recent statement by the Vice-Chairman of the DDA appearing in a section of the local press to the effect that Delhi is to be developed as a cosmopolitan city and not as a garden city; and

(b) whether Government have reexamined in consultation with the Vice-Chairman of D.D.A. the priorities for the use of land in Delhi for various purposes in the context of the stiff criticism on the operation of the master plan?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. However the Vice-Chairman of the Delhi Development Authority while speaking at the India International Centre, is reported to have stated that an over-view would have to be taken regarding the land use planning in Delhi while preparing/revising the Master Plan.

(b) No, Sir.

Ban on allotment of land in South Delhi

156. SHRI M. KADERSHAH: SHRI E. R. KRISHNAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the ban on the allotment of land to individual organisations in South Delhi is a statutory one;

(b) which is the competent authority to issue the restrictions imposed on the ban and what is its legal sanctity; and

(c) the number of times the law has been violated?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) Keeping in view the scarcity of land in South Delhi, a restriction has been imposed by the Government of

India through administrative instructions for allotment of and to Group Cooperative House Building Societies in South Delhi. The restriction does not apply to the allotment of land to the other types of organisations like schools, etc.

(c) Since there is no law on the subject, question of its violation does not arise.

Allotment of land to the Rehabilitation Ministry employees Cooperative House Building Society

157. SHRI S. KUMARAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Rehabilitation Ministry Employees Cooperative House Building Society, Delhi, has been allotted land in Malaviya Nagar, New Delhi;

(b) whether the society has paid the required amount;

(c) whether the society has given possession of land and the mutation was also affected in revenue records in favour of the society;

(d) whether it is a fact that their lay-out plans have remained unapproved for more than five years; and

(e) if so, what are the reasons therefor and what steps are being taken in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (e) Allotment of land was done to the Society and Rs. 10 lakhs were deposited by it as part payment. However, subsequently the allotment itself has been found not to be in order and Government are examining the matter afresh.

West Bengal Government's request to hold Asian Games

158. SHRI S. KUMARAN: Will the MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the West Bengal Government in June